

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-532(PB)/2017**  
**with CA-536(PB)/2018**

**IN THE MATTER OF:**

Punjab National Bank

.....Petitioner

v.

Haridwar Iron & Ispat Rolling Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order delivered on 04.07.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant / Petitioner : -

For the Respondent : -

**ORDER**

The proceedings by the RP regarding constitution of Committee of Creditors and list of creditors under Regulation 17 (1) and 13 (2) (d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulation, 2016. The application is duly supported by way of affidavit. The reports are taken on record subject to all just exceptions. The office is directed to maintain the file and put up the same at the time of final disposal.

CA-536(PB)/2018 stands disposed of.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**